

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.598/2005  
This the 13<sup>th</sup> day of December 2005

**HON'BLE SHRI S.P. ARYA, MEMBER (A)**

Anees Ahmad aged about adult son of Shri Gaffur, resident of 554/172, Arjun Nagar, Almabagh, Lucknow.

...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

1. The General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Moradabad.
3. The Assistant Divisional Engineer, Northern Railway, Nazeebabad.

...Respondents.

By Advocate: Shri B.B. Tripathi for Shri N.K. Agrawal.

**ORDER (Oral)**

**BY HON'BLE SHRI S.P. ARYA, MEMBER (A)**

1. The applicant, working as Head Trolleyman under the control of Respondent No.3 could not attend his duties because his wife was ill. On reporting to duty an order was passed by Respondent No.3 " Duty may be allowed to the above named employee. Period of absence may be treated as LWA." This order was passed on 26.7.2005 (Annexure-A-3). Inspite of such order, it is stated by the counsel for the applicant that applicant has not been given duty by the P.W.I. It is further stated that a representation for allowing to perform the duty

has been moved to Respondent No.3 (Annexure-A-6), which has not been responded to.

2. Having heard the counsel for the parties, it is found expedient and in the interest of justice to direct the A.D.En. (Respondent No.3) to decide the representation of the applicant (Annexure-A-6), keeping in view of the order dated 26.7.2005 (Annexure-A-3) within a period of one month and communicate the orders thereon to the applicant.
3. With the above directions the O.A. is disposed of with no order as to costs.

SP ARYA  
**(S.P. ARYA)**  
**MEMBER (A)**

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